

**HIGH COURT FOR THE STATE OF TELANGANA**

**ROC No.1478/SO/2022**

**Date:02.08.2022**

**CIRCULAR No.16/2022**

Sub: Subordinate Courts – Civil and Criminal – Disposal of old Cases making zero pendency of 5 years old cases – Achieving the target of 5 + 0 – Reducing the pendency of pre – 2018 cases i.e. upto to the year 2017 – Certain instructions – Issued- Regarding.

Ref: 1. High Court's Circular Roc No.3728/OP CELL/2018, dated:22.06.2018.  
2. High Court's Circulars Roc No.691/OP CELL/2019, dt:12.03.2019.

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Attention of all the Unit Heads and Judicial Officers in the State is invited to the High Court's circulars issued in the references cited, wherein it was directed to achieve the target of 5+0 pendency by 31.03.2018 as directed by the Arrears Committee of the Hon'ble Supreme Court.

The High Court having considered the statistical data and disposal of Pre-2017 and 2018, hereby directs all the Judicial Officers to bestow their attention to reduce the pendency of Pre-2018 cases, i.e. cases upto and including the year 2017 at least by 5% of the total pendency of old matters in the respective Courts, within three months. It is further directed that the District Level Arrears Committee shall monitor the day to day disposal of every Court at least once in two weeks in order to meet the revised targets as fixed from time to time.

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All the Judicial Officers in the State are hereby directed to make every endeavor to dispose of the cases on priority basis and reduce the pendency of pre-2018 cases, on the above directions and also keeping in view of the earlier circular instructions issued in this behalf by the High Court from time to time.

Any deviation in this regard will be viewed seriously.

  
**REGISTRAR GENERAL**

To

1. The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana at Hyderabad {for placing the same before the Hon'ble the Chief Justice}.
2. All the P.Ss to the Hon'ble Judges, High Court for the State of Telangana at Hyderabad {for placing the same before the Hon'ble Judges}.
3. The P.Ss to the Registrars, High Court for the State of Telangana at Hyderabad {for placing before the Registrars}.
4. All the Unit Heads in the State of Telangana {with a request to communicate the copy of the Circular to all the Judicial Officers working in your Unit under proper acknowledgement}.
5. The Section Officer O.P.Cell Section (for information and necessary action)